

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for stay and permission to file additional documents and exemption from filing O.T. and Interim Relief and Office Report)

Date : 15/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Smarhar Singh, Adv.
Ms. Prerna Singh, Adv.
Mr. Shantanu Sagar, Adv.Mr. Smarhar Singh, Adv.
Ms. Prerna Singh, Adv.
Mr. Chandra Prakash, Adv.For Respondent(s) Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. Somya Malik, Adv.
Mr. Ravi Prakash Mehrotra, AORUPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed after eight weeks.

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master